

- (x) The Northern Rice Zone (Movement Control) Amendment Order, 1969, published in Notification No. G.S.R. 1726 in Gazette of India dated the 17th July, 1969.
- (xi) The Imported Foodgrains (Prohibition of Unauthorised Sale) Amendment Order, 1969, published in Notification No. G.S.R. 1727 in Gazette of India dated the 17th July, 1969.
- (xii) The Southern States (Regulation of Export of Rice) Amendment Order, 1969, published in Notification No. G.S.R. 1789 in Gazette of India dated the 25th July, 1969. [*Placed in Library. See No. LT-1558/69*]
- (2) The Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1677 in Gazette of India dated the 19th July, 1969.
- (3) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1678 in Gazette of India dated the 19th July, 1969.
- (4) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1679 in Gazette of India dated the 19th July, 1969.
- (5) The Assam Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1680 in Gazette of India dated the 19th July, 1969. [*Placed in Library. See No. LT-1560, 69*]

Indian Telegraph (Amdt). Rules

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Tenth Amendment) Rules, 1969, published in Notification No. G.S.R. 1293 (English version) and G.S.R. 1294 (Hindi version) in Gazette of India dated the 7th June, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-1559/69*].

Notifications under Coal Mines Provident Fund and Bonus Schemes Act

SHRI SHER SINGH : On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :—

- (1) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 1676 in Gazette of India dated the 19th July, 1969.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 14 of Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Delhi Shops and Establishments (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 4th August, 1969."

DELHI SHOPS AND ESTABLISHMENTS (AMENDMENT) BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Delhi Shops and Establishments (Amendment) Bill, 1969, as passed by Rajya Sabha.

SHRI JYOTIRMOY BASU : I repeat what I was mentioning. You must direct the Minister of Education to make a statement on the strike of the employees of the National Library and also about

the strike of the workers of the RIC which involves the Labour Minister. They are serious matters. The RIC workers are on a relay of hunger strikes.

SHRI S. M. BANERJEE: On a point of order. (*Interruptions.*)

MR. CHAIRMAN: There is no business before the House now.

14.09 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL—(*Contd.*)

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move:

"That the debate on the motion that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969 as amended, be passed" which was adjourned on the 6th August, 1969, be resumed now."

SHRI S. M. BANERJEE (Kannur): On a point of order, under rule 34). It says that at any time after the motion has been made a Member may move that the debate on that motion be adjourned. It is not because I do not want the Bill to go through. Yesterday and today's papers also say that Mr. Bhagat has negotiated with the jute manufacturers...—(*Interruptions.*) Let it be discussed before this motion is taken up.

MR. CHAIRMAN: I am not allowing it.

SHRI S. M. BANERJEE: What is your ruling?

MR. CHAIRMAN: My ruling is that I rule out your point.

SHRI S. KUNDU (Bilaspore): Most respectfully under article 105 of the Constitution and rule 222 I am rising on a point of order. Yesterday, in the Central Hall under the nose of Speaker... (*Interruptions.*)

MR. CHAIRMAN: I am not allowing you to speak on any other matter than the one before the House. If the hon. Member has got anything to say about

the present motion before the House, I shall allow him, otherwise not.

SHRI S. KUNDU: It refers to the business of the House. Kindly listen to me. In the newspaper it has been published that Shri Nijalingappa, the Congress President had said yesterday in the Central Hall that funny stories were manufactured by Members of Parliament. The Central Hall is directly under the Speaker. It should not be given to the Congress Party to have a dig at the Members of Parliament. He has said that not only stories but funny stories are manufactured or cooked up there by Members of Parliament.....

MR. CHAIRMAN: The hon. Member may resume his seat...

SHRI S. KUNDU: Indirectly, it involves a contempt of the House...

MR. CHAIRMAN: He may give proper notice and then I shall consider it.

The question is:

"That the debate on the motion 'that the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, as amended, be passed' which was adjourned on the 6th August, 1969, be resumed now.

The motion was adopted.

MR. CHAIRMAN: We shall now take up further consideration of the following motion moved by Shri Raghuramaiah on the 6th August, 1969, namely:—

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, as amended, be passed."

SHRI RAGHURAMAIAH: Yesterday, the motion for adjournment tabled by Shri M. R. Masani, I believe, was necessitated by some apprehensions and misapprehensions about some of the clauses and amendments. Some of us had an opportunity to go through the whole thing again to reassess the situation and to think within ourselves and also consult Members of the Opposition parties and so on. In the light of the discussions, I have circulated a fresh batch of two